

GOVERNMENT OF INDIA
MINISTRY OF COOPERATION

RAJYA SABHA
UNSTARRED QUESTION NO. 483
ANSWERED ON 07/02/2024

Elections in Multi-State Co-operative institutions

483 # DR. ANIL JAIN

Will the Minister of COOPERATION be pleased to state:

- (a) the steps taken by Government to conduct elections in Multi-State Co-operative institutions;
- (b) whether there is a provision to create an election authority for this, if so, the details thereof; and
- (c) the details of benefits expected in the administration of Multi-State Co-operative institutions from such authority?

ANSWER

THE MINISTER OF COOPERATION
(SHRI AMIT SHAH)

(a) to (b): Yes Sir. Section 45 of the Multi-State Cooperative Societies (MSCS) (Amendment) Act, 2023 (notified on 03.08.2023), provides for establishment of Cooperative Election Authority with the following functions:

- (i) conduct the elections of the multi-State co-operative society;
- (ii) supervise, direct and control the matters relating to preparation of electoral rolls; and
- (iii) such other functions as may be prescribed.

An interim Cooperative Election Authority has already been set up for conducting elections of Multi-State Cooperative Societies.

(c): The establishment of Cooperative Election Authority will ensure timely, regular and transparent conduct of elections in the multi-State cooperative societies.
